

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (DB) No. 243 of 2020

Pintu Kumar Sah @ Pintu Sah	---	---	Appellant
	Versus		
The State of Jharkhand	---	---	Respondent

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
 Hon'ble Mrs. Justice Anubha Rawat Choudhary
 Through: Video Conferencing

For the Appellant:	Mr. Anurag Kashyap, Advocate
For the Respondent:	Mrs. Priya Shreshtha , A.P.P

06 / 06.09.2021 It appears from the order dated 15.12.2020 that on the request of learned counsel for the appellant, the matter was adjourned to be listed after the situation normalizes and the courts are held in physical mode. Liberty was given to the learned counsel for the appellant to mention the matter when the situation normalizes. The order dated 15.12.2020 has been passed by a Coordinate Bench of this Court presided over by Hon'ble Mr. Justice H.C. Mishra and Hon'ble Mr. Justice Rajesh Kumar.

Since one of the Hon'ble Judge of the Coordinate Bench is available, Registry may place the matter before the appropriate Bench, if necessary, with the permission of Hon'ble the Chief Justice.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)

Ranjeet/